

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.).....of 2016
(CRLMP No.3530/2016)

(Arising out of impugned final judgment and order dated 11/12/2015
in OA No. 1747/1982 passed by the High Court of Judicature at
Allahabad)

MADANPAL

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

CRL.M.P. 3530/2016 (with exemption from surrendering and office
report)

Date : 08/03/2016 This CRL.M.P. was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE V. GOPALA GOWDA
[IN CHAMBERS]

For Petitioner(s) Mr. Divyesh Pratap Singh, Adv.
Mr. Pranab Prakash, Adv.
Mr. Vishnu Prabhakar Singh, Adv.
Mr. Suraj Prakash Singh, Adv.
Mr. Ajeet Singh, Adv.
Mr. Hasan Anzar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Crl.M.P. for exemption from surrendering is rejected.
However, the petitioner is granted three weeks' time to
file proof of surrender.

In case the petitioner surrender and submits proof in
this regard in the Registry within the aforesaid time,
the matter shall be posted for consideration before the
Court.

(RASHMI DHYANI)
SR.P.A.

(CHANDER BALA)
COURT MASTER